NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



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PRESENT: SHRI Ch. MC	OHD SHARIEF TARIQ, MEMBER - J	UDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/51/2016	
NAME OF THE PETITIONER(S)	: RADHAKRISHNAN BABUNIRMALA	
NAME OF THE RESPONDENT(S)	: PRECISE LIMBUS EYE CARE PVT LTD &1	
UNDER SECTION	: 241/242	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
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B. Manjula Devi, AdV For ASR & CO, CBF	For APRICOUT) POLITICAL	SMam
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ORDER

Counsels for both the parties are present and submitted the arguments in relation to CA/222/2017 filed in CP/51/2017. The prayer of the Applicant/Petitioner is to declare the Adjourned Annual General Meeting allegedly held on 05.10.2017 as oppressive, illegal, invalid, null and void and stay the operation of the Form DIR-12 and Form INC-22 filed with the Registrar of Company on 04.11.2017 until the disposal of the Company Petition.

As seen there are other issues/matters which are complained of in CP/51/2017. The Petitioner is at liberty to amend the petition and include the prayer made in the CA/222/2017 filed in the CP/51/2017 to which the other party may file detailed reply and the issue raised can be decided in the main petition along with other issues. Accordingly, CA/222/2017 stands **disposed of.** However, the AGM dated 05.10.2017 and filing of the said document with RoC shall be subject to the final outcome of the main CP/51/2017.

Counsel for the Petitioner has filed two CAs; one for amendment of the Petition and the other for arraying the parties. The same are taken on record; copies of which are given to the other side. Counsel for the Respondent is directed to file reply within two weeks. Thereafter, Counsel for the Petitioner will file rejoinder, if any, within one week.

R1 is directed to maintain shareholding pattern as on 13.10.2017 and also the status of the petitioner as directed in the 1st Respondent Company. Put up on **15.01.2018 at 10.30 A.M.**

- SA -MEMBER (JUDICIAL)

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